

(a) Annual Report of the Khadi and Village Industries Commission for the year 1975-76.

(b) Statistical Statements to the Annual Report for the year 1975-76.

(ii) A statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library. See No. LT-1203/77]

I. Correcting the reply given to Star-Amendment Rules, 1977.

II. Notification of the Ministry of Finance (Department of Revenue).

III. Central Excise (Twenty-sixth Amendment) Rules, 1977.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): Sir, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification S.O. No. 751(E), dated the 4th November, 1977, publishing the Gold Control (Licensing of Dealers) Amendment Rules, 1977, under sub-section (3) of section 114 of the Gold (Control) Act, 1968. [Placed in Library. See No. LT-1237/77].

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 710(E), dated the 19th November, 1977, under section 51 of the Finance (No. 2) Act, 1971.

[Placed in Library. See No. LT-1238/77].

III. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 1587, dated the 19th November, 1977, publishing the Central Excise (Twenty-sixth Amendment) Rules, 1977, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-1239/77]

Notifications of the Ministry of Finance (Department of Revenue)

SHRI ZULFIQUARULLAH: Sir, I also beg to lay on the Table:

I. A copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notifications G.S.R. Nos. 1588 and 1589, dated the 19th November, 1977, under section 159 of the Customs Act, 1962, together with an Explanatory Memorandum on the Notifications. [Placed in Library. See No. LT-1240/77].

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 713(E), dated the 23rd November, 1977, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-1241/77].

Central Advisory Committee for Lighthouses (Procedural) Rules, 1976

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Shipping and Transport (Transport Wing) Notification G.S.R. No. 1734, dated the 11th December, 1976, publishing the Central Advisory Committee for Lighthouses (Procedural) Rules, 1976, under sub-section (3) of section 21 of the Lighthouse Act, 1927. [Placed in Library. See No. LT-164/77].

Notifications of the Ministry of Shipping and Transport (Transport Wing)

SHRI CHAND RAM: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Shipping and Transport (Transport Wing), under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—

(i) G.S.R. No. 30, dated the 1st January, 1977, publishing the Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1976.